

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 1258
TO BE ANSWERED ON- 13/12/2023

CLAIMS UNDER FOREST RIGHTS ACT

1258 SHRI ELAMARAM KAREEM

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of claims with area claimed received under the Forest Rights Act, titles distributed along with extent of area claimed and extent of area titled (individual, community rights and community forest resource rights) separately for forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers, State wise;
- (b) the number of potential villages/habitations where the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 have to be implemented, in district, taluka, and Gram Panchayat wise and State-wise;
- (c) the number villages/habitations in the districts in each State having constituted Forest Rights Committee under FRA;

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (c): As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of forest Rights) Act, 2006 (in short FRA) and rules made there under, the State Governments / UT Administrations are responsible for the implementation of various provisions of the Act.

Rule 2A of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 as amended from time to time, delineates the procedure to be adopted for inclusion of a village for the purpose of recognition of rights and reads as under:

The State Government shall ensure that, -

(a) every panchayat, within its boundaries, prepares a list of group of hamlets or habitations, unrecorded or unsurveyed settlements or forest villages or taungya villages, formally not part of any Revenue or Forest village record and have this list passed by convening Gram Sabha of each such habitation, hamlets or habitations included as villages for the purpose of the Act through a resolution in the Panchayat and submit such list to Sub Division Level Committee.

(b) the Sub-Divisional Officers of the Sub Division Level Committee consolidate the lists of hamlets and habitations which at present are not part of any village but have been included as villages within the Panchayat through a resolution, and are formalised as a village either by adding to the existing village or otherwise after following the process as provided in the relevant State laws and that the lists are finalised by the District Level Committee after considering public comments, if any.

(c) on finalisation of the lists of hamlets and habitations, the process of recognition and vesting of rights in these hamlets and habitations is undertaken without disturbing any rights, already recognized. The Ministry does not centrally maintain the data regarding the number of potential villages/habitations where the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has to be implemented.

As per Rule 3, the Gram Sabhas have to elect from amongst its members, a committee of not less than ten but not exceeding fifteen persons as members of the Forest Rights Committee.

As per the information submitted by the State Governments upto the month of October, 2023, the State wise details of number of claims received under the Forest Rights Act, titles distributed and the extent of forest land for which titles have been distributed (individual and community rights) upto 31.10.2023 under FRA is at **Annexure-1**. The Ministry collates cumulative figures. The segregated data of Forest Dwelling Scheduled Tribes and Other Traditional Forest Dwellers is not centrally maintained as also village wise details of Forest Rights Committee (FRC).

Annexure -1 referred to in reply to part (a) of Rajya Sabha Unstarred Question No. 1258 for 13.12.2023
Statement of Claims received, titles distributed and Extent of Forset land for which titles have been distributed under The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 upto 31.10.2023:

S. N o.	States	No. of Claims received upto 31.10.2023			No. of Titles Distributed upto 31.10.2023			Extent of Forest land for which titles distributed (in acres)		
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total
1	Andhra Pradesh	2,84,294	3,294	2,87,588	2,25,826	1,822	2,27,648	4,54,041	5,26,454	9,80,495.00
2	Assam	1,48,965	6,046	1,55,011	57,325	1,477	58,802	NA/NR	NA/NR	NA/NR
3	Bihar	8,022	NA/NR	8,022	121	0	121	NA/NR	NA/NR	NA/NR
4	Chhattisgarh	8,83,938	53,920	9,37,858	4,75,100	49,241	5,24,341	9,44,154.80	51,46,193.75	60,90,348.55
5	Goa	9,758	378	10,136	472	13	485	884.37	18.16	902.53
6	Gujarat	1,82,869	7,187	1,90,056	96,559	4,791	1,01,350	1,63,508.86	12,40,680.15	14,04,189.01
7	Himachal Pradesh	4,880	466	5,346	256	59	315	50.92	11,180.74	11,231.66
8	Jharkhand	1,07,032	3,724	1,10,756	59,866	2,104	61,970	1,53,395.86	1,03,758.97	2,57,154.83
9	Karnataka	2,88,549	5,940	2,94,489	14,981	1,345	16,326	20,077.30	36,340.52	56,417.82
10	Kerala	44,200	991	45,191	28,641	224	28,865	38,045.62	7,61,489.62	7,99,535.24
11	Madhya Pradesh	5,85,326	42,187	6,27,513	2,66,901	27,976	2,94,877	9,03,533.06	14,63,614.46	23,67,147.52
12	Maharashtra	3,89,723	11,323	4,01,046	1,98,220	8,400	2,06,620	5,53,960.01	33,01,556.68	38,55,516.70
13	Odisha	6,32,326	15,461	6,47,787	4,57,238	7,813	4,65,051	6,70,181.16	3,74,303.02	10,44,484.17
14	Rajasthan	1,11,560	8,478	1,20,038	48,614	2,259	50,873	68,591.34	1,83,091.77	2,51,683.11
15	Tamil Nadu	34,877	2,584	37,461	10,536	531	11,067	9,626.44	NA/NR	9,626.44
16	Telangana	2,04,176	2,808	2,06,984	97,434	102	97,536	3,10,916.00	3,631.00	3,14,547.00
17	Tripura	2,00,557	164	2,00,721	1,27,931	101	1,28,032	4,65,192.88	552.40	4,65,745.28
18	Uttar Pradesh	92,577	1,162	93,739	18,049	861	18,910	19,190.27	1,20,776.00	1,39,966.27
19	Uttarakhand	3,587	3,091	6,678	184	1	185	0.00	0.00	0.00
20	West Bengal	1,31,962	10,119	1,42,081	44,444	686	45,130	21,014.27	572.03	21,586.29
21	Jammu & Kashmir	32,207	10,224	42,431	315	4,190	4,505	NA/NR	NA/NR	NA/NR
TOTAL		43,81,385	1,89,547	45,70,932	22,29,013	1,13,996	23,43,009	47,96,364.16	1,32,74,213.27	1,80,70,577.43

NA/NR- Related figure is either not applicable or not reported
